Mr. Deputy-Speaker: The question is:

"That clause 1, as amended, stand part of the Bill."

The motion was adopted.

Clause 1, as amended, was added to the Bill.

The Enacting Formula and the Title were added to the Bill.

Dr. K. L. Shrimali: Sir, I beg to move:

"That the Bill, as amended, be passed."

Mr. Deputy-Speaker: The question is:

"That the Bill, as amended, be passed."

The motion was adopted.

16.32 hrs.

AGRICULTURAL REFINANCE CORPORATION BILL

The Deputy Minister in the Ministry of Finance (Shrimati Tarkeshwari Sinha): Mr. Deputy-Speaker, Sir, on behalf of Shri Morarji Desai, I rise to move:*

"That the Bill to provide for the establishment of a Corporation for granting medium and long term credit by way of refinance or otherwise, for the development of agriculture and for other matters connected therewith or incidental thereto, be taken into consideration."

This is not the first time that a Bill relating to agriculture finance is being brought before the House. Questions relating to rural credit, cooperative development, warehousing and the role of the Reserve Bank and State Bank in providing resources for the cooperative movement and for strengthening that movement generally have been brought up from time to time before this House and before the other House. After the publication in 1954 of the rural credit survey report, the House also had an opportunity of considering the entire range of problems relating to agricultural development, in connection with two Bills, which were subsequently accepted by it, one to amend the Reserve Bank of India Act for establishing the long-term operations and stabilisation funds and another to provide for the promotion of cooperative marketing and processing and the establishment of warehouses. More recently, the House has agreed, in partial modification of the arrangements which were made in 1956, to set up two independent corporate bodies to promote the development of cooperation particularly in the fields of processing and marketing, and the establishment and supervision of warehouses.

The present Bill seeks to create an altogether new institution. As this institution is going to be somewhat different from the All-India apex cooperative bank, which has been suggested from time to time in the past, and as the decision to establish this institution also involves, to some extent, a departure from the recommendations of the rural credit survey report, it may be helpful, if I were to indicate briefly the circumstances which, in our opinion, justify a new corporation.

As the House is aware, the need for medium and long-term credit for agricultural purposes has increased very considerably in the last few years. Although short-term credits for financing seasonal agricultural operations continue to be very important they are in effect annual loans which can be rapaid or renewed when the seasonal operations are over and the harvests have been gathered. These loans are, by themselves, no longer adequate means to meet the growing requirements.

---

*Moved with the recommendations of the President.

[Shrimati Tarkeshwari Sinha.]

And we do not think that they provide a satisfactory credit basis for the development of agriculture. They neither provide adequate resources nor provide those facilities which we want to provide to the agricultural class of this country.

A substantial sum say, about Rs. 100 crores may probably be needed for periods from 18 months to 5 years and will have to be made available during the next four or five years and in addition to this, credit for more than five years will also be necessary and the target for such credit which is now in view at the end of the Third Plan, is Rs. 150 crores.

A considerable portion of this increased demand for medium and long-term loans is intended to be met by the apex co-operative and land mortgage banks from their own funds or by the issue of ordinary or rural debentures or by the grant of loans through apex co-operatives or apex land mortgage banks from the long-term operations fund of the Reserve Bank, as regards the operation of which the House is well aware. But the resources available to these institutions are after all limited, and in the context of the rapid development and diversification of our agricultural economy, certain other limitations of the existing institutional framework have also come to light.

There is now some reason to believe that unless a specialised institution can be established, the resources for financing certain projects may not be available, especially the long-term projects.

Agricultural development today is not and cannot be expected to be confined only to sectors which are normally served by co-operative societies. The extent of the outlay on certain individual schemes is also likely to be quite large. It may perhaps go up to Rs. 50 lakhs in probably any one case. Agriculture, I should also add, is no longer the only activity claiming our exclusive attention. In related or allied fields finance may be equally necessary or useful. The legal provisions within which the co-operative land mortgage banks operate at present and their traditions of working are, however, such that while it is easy for them to lend money against the mortgage of titles to landed property, it is not possible for them to finance projects in such fields as animal husbandry, dairy farming or marine or inland fishing or poultry-keeping etc.

Where development schemes, whether in he agricultural or allied sectors, are such that a relatively longer period of waiting, say 20 or 25 years is necessary, then also the farmers or the people concerned face a lot of difficulty. Apex co-operative banks are hardly in the picture for the purposes of these loans. They cannot approach apex cooperative societies for getting finances for the development of dairy or animal husbandry or poultry farming. As regards land mortgage banks also, they now obtain their resources from debentures floated generally for periods up to 15 years. They are not, therefore, in a position to grant loans for a longer period, because the debentures themselves are for a fifteen-year period.

A number of schemes and projects which have been prepared in recent years cannot be taken up or they cannot be satisfactorily financed within the limitations in which these societies and these banks operate.

The planned and long-term development of the areas commanded by major irrigation works, the reclamation of land, certain schemes of soil conservation and the plantation or the replantation of rubber, tea and coffee are instances of schemes which are likely to be very paying and remunerative in the long run but cannot be expected to be financed by these societies, because of the short-term duration for which the finances may be available from these societies.

Naturally, because they cannot yield very quick results, these societies will not be in a position to finance such long-term schemes. In certain other cases where land improvement or major changes in land utilisation or agricultural practices are also planned in contiguous areas, probably under the overall supervision of the official agencies, the amounts involved and the periods for which the loans are necessary are also likely to be such that the existing institutions cannot handle these projects.

The new institution is intended to fill such gaps in our agricultural development programmes. It will finance projects which are commercially profitable and which may facilitate in the long run a substantial increase in the levels of agricultural production. In providing term credit as a residual lender, the new institution will try to ensure that the money which it provides will be well spent and that there will be adequate control at all stages over the utilisation of such funds. Also we have to remember that the units or the enterprises which it finances should be made capable of lasting and sustained economic growth, so that they may ultimately become paying propositions.

The detailed provisions relating to the capital structure, ownership and management and methods of operation of the Corporation are fully explained in the notes on clauses attached to the Bill. I will not therefore like to detain the House at this stage by explaining in detail the provisions of all these clauses once again. Members may have gone through them. But I should like to mention very briefly two specific provisions which have been made.

The first point to which I would like to draw the attention of the House is that the Corporation, as the name implies, is primarily a refinancing agency. It is not expected to be a direct lender except in very exceptional circumstances. The other point, which I think may also be of interest, is that we are providing in this Bill for guarantees by the appropriate State Governments of all the loans and advances made or debentures taken up by the Corporation.

These proposals are based on careful consideration and are intended to protect and strengthen the position of the Corporation itself. The arrangement by which the Corporation makes its loans or advances available through apex co-operative and land mortgage banks recognised for this purpose, is likely to be economical, and will also ensure the safety of the Corporation's funds and adequate scrutiny of the various proposals submitted to it by good and sound eligible institutions entitled to have these refinance facilities. The State Governments as the guarantors of the loans sanctioned by the Corporation will at the same time be encouraged to take an active and intelligent interest in he various projects and development programmes undertaken. Naturally, because the State Governments will be very keen in taking interest in the whole matter, we expect that the steps that may be taken by this Corporation will be very successful so that the projects may in course of time become commercially attractive and profitable.

The Corporation will draw heavily in the initial stages on the resources which will be provided to it by the Reserve Bank of India. It is not necessary for me to explain at any great length why the Reserve Bank comes to be associated very closely with this new institution because the House is well aware of the interest that the Reserve Bank has been taking in the rural credit programme. The Reserve Bank has acquired a tremendous reputation over a period of more than 25 years about its keen interest in agricultural development of this country, and also has acquired knowledge of co-operative financing, agricultural practices and even the actual working from day to day of individual co-operative banks and societies, for the Reserve Bank has been the parent financing agency of

[Shrimati Tarkeshwari Sinha]

such co-operative societies. The Reserve Bank, apart from possessing this detailed and useful knowledge, has itself been a pioneer in revitalising the existing co-operative societies, providing medium-term credit for their needs, improving their creditworthiness in general, looking into their satisfactory working and giving prestige to these co-operative societies.

The Reserve Bank has been willing to place all this experience and knowledge at the Corporation's disposal, because it has been doing this in a more or less similar manner in respect of these co-operative banks or co-operative credit agencies. It is, in fact, prepared to go even further and will, in addition to providing staff and other assistance for facilitating the Corporation's work in the initial years, grant ways and means assistance to the Corporation to a substantial extent by depositing with the Corporation free of interest for a period of fifteen years, any dividends which may be due on the Reserve Bank's own share of the paidup capital. That is the concession that the Reserve Bank is going to provide to this Corporation.

The House, I am sure, will welcome this active interest which the Reserve Bank is taking in this institution. By helping an institution of this nature, which is intended to fill certain gaps which still remain in our credit structure and by helping it to establish healthy traditions the Reserve Bank, I think, will be lightening our burden to a very considerable extent.

I would like before I conclude, to emphasize the point that the new institution which we are proposing to establish through this Bill is intended to supplement, and not to supplant, the existing agencies which are already concerned with rural credit work. We are trying to ensure through this Bill that certain desirable projects or schemes, which are worthy of assistance but which may be in danger of being left out because of the long-range requirements of such assistance, can and will be taken due care of in the interests of increasing agricultural production and making our agriculture more scientific and sound. If our experiment is successful, the new Corporation may later on be able to take up other and more extensive burdens, but until it is in a position to do so, the existing agencies or persons in charge of them cannot afford to relax their efforts to augment and mobilise our resources, as it is important, that the over-all targets which we have in view for the provision of agricultural credit or for the increased production of foodgrains and other commodities should be attained.

I am sure the Bill will get the unanimous support of the Members of this House. I move.

Mr. Deputy-Speaker: Motion moved:

> "That the Bill to provide for the establishment of a Corporation for granting medium and longer term credit by way of refinance or otherwise for the development of agriculture and for other matters connected therewith or incidental thereto, be taken into consideration."

श्री लहरी सिंह (रोहतक) : डिप्टी स्पीकर साहब, यह जो अपना भारत देश है इस की जिन्दगी का इनहिसार ज्यादातर खेती बाड़ी पर है। इस की मांग कि एक ऐसी कारपोरेशन कायम की जाये, बहुत दिनों से थी और यह उमीद थी कि जल्द से जल्द कोई ऐसी संस्था कायम की जाये जिस से कि लौंग टर्म और मीडियम टर्म के लिए जमींदारों को और खेती करने वालों को, जो ऐसी प्रोजैक्ट्स बनाये गये हैं, वे कामयाब कर सकें। मैं पहले अर्ज कर दूं कि जहां तक सवाल एक ऐसे कारपोरेशन के कायम करने का है इस में तो कोई दूसरी बात ही नहीं हो सकती। इस के लिये मैं गवर्नमेंट को और

ख़ास तौर से मिनिस्टर साहब को मुबारक बाद देता हूं कि उन्हों ने यह किया । लेकिन इस कारपोरेशन का काम पांच करोड़ रुपये के इन्ट्रेस्ट-फ्री लोन से शुरू किया जा रहा है । मैं अर्ज करना चाहता हूं कि यह इतना बड़ा मुल्क है, जिस में किसान और खेती करने वाले लोग अस्सी परसेंट हैं और इतने प्रोग्राम्ज पर अमल किया जाना है । इस के अलावा यहां की आबादी इतनी बढ़ गई है कि हम अपनी जरूरत का पूरा अनाज पैदा नहीं कर सके हैं और इस वजह से हम कई सौ करोड़ रुपये का अनाज बाहर से मंगवाते हैं । हम बैगर्ज की तरह बाहर से अनाज मांगते हैं । अगर हम को वह अनाज न मिले, तो हम ख़त्म हो जायें । यह सब कुछ होते हुए भी इस कार्पोरेशन को कोई ग्रान्ट नहीं दी गई है, बल्कि सिर्फ़ पांच करोड़ रुपये के इन्ट्रेस्ट-फ्री लोन से इस को स्टार्ट किया जा रहा है ।

मैं समझता हूं कि जिस तरह से हम वार परपजिज़ के लिये मुल्क के तमाम रिसोर्सिज़ को जुटाने की कोशिश कर रहे हैं, उसी तरह से इस मामले में भी हम को काम करना चाहिए । मैं कहना चाहता हूं कि अगर हम ने इस में सुस्ती की और यह प्रोग्राम आहिस्ता आहिस्ता चलाया गया, तो जिस रफ्तार से हमारी आबादी बढ़ रही है, उस के हिसाब से वह दिन दूर नहीं हैं, जबकि हमारे रिसोर्सिज और हमारी प्राडक्शन किसी शक्ल में भी मुल्क की ज़रूरियात को मीट नहीं कर सकेंगी । मैं चाहता हूं कि जब यह कार्पोरेशन कायम की जा रही है और इस किस्म का अच्छा कदम उठाया जा रहा है, तो एग्रीकल्चर के डेवेलपमेंट के लिए ज्यादा से ज्यादा रुपया भीइस कार्पोरेशन को दिया जाये ।

इस में एक्स्पलेन नहीं किया गया ह कि इन्ट्रेस्ट-फ्री लोन एम्पलाईज की तन्ख्वाहें निकालने के लिए दिया जा रहा है, या इस से किसानों और ज़मींदारों को रुपया मिलना है । यह नहीं बताया गया है कि इस से किसानों को कम इन्ट्रेस्ट पर रुपया मिलेगा या नहीं । मैं अर्ज करना चाहता हूं कि आज किसान और खेती करने वाला ग़रीब है और वह किसी सूरत में भी कोई इन्ट्रेस्ट नहीं दे सकता ।

आज किसान की पैदावार को कंट्रोल किया जा रहा है । उस पर सीलिंग लगाई जा रही है और यह कोशिश की जा रही है कि उस के भाव न बढ़ने पायें । आप देखिये कि सरकार कपास के भावों को कितना नीचे ले आई है । गुड़ की फ़ार्वर्ड ट्रेडिंग को बन्द कर दिया गया है और उस के भाव भी नीचे गिरते जा रहे हैं । कई जगह गुड़ और खण्डसारी के बनाने को बैन कर दिया गया है । इस तरह यह कोशिश की जा रही है कि गन्ने के भाव न बढ़ने पायें । मैं यह अर्ज करना चाहता हूं कि अगर इसके साथ ही किसान को सस्ते और मामूली रेट आफ़ इन्ट्रेस्ट पर लांग टर्म या मीडियम-टर्म लोन न दिये जायेंगे, तो वह कामयाब नहीं हो सकेगा । और इस मुल्क में एग्रीकल्चर का डेवेलपमेंट नहीं हो सकेगा इस बात पर गौर किया जाये । टु स्टार्ट विद पांच करोड़ रुपये दिये जाने चाहिए । इस बिल में कहा गया है कि पांच करोड़ रुपये का इन्ट्रेस्ट फ्री लोन दिया जायेगा । इस को फ्लैक्सिबल रखना चाहिए ।

श्रीमती तारकेश्वरी सिन्हा : फ़र्स्ट इन्स्टैंस में पांच करोड़ रुपये रखे गये हैं ।

श्री लहरी सिंह : मैं यह कहना चाहता हूं कि पांच करोड़ रुपये की रकम है क्या । जब सरकार इतने करोड़ रुपए अमरीका, आस्ट्रेलिया और कैनेडा वगैरह को अनाज के लिए देती है, तो उसके मुकाबले में पांच करोड़ रुपये क्या चीज है । अव्वल तो यह चाहिए था कि कापरेशन को दस पन्द्रह करोड़

[श्री लहरी सिंह]

रुपये ग्रांट की शक्ल में दे दिये जाते, ताकि उसके रिसोर्सिज़ डेवेलप हों। जहां तक शेयर्ज़ का सवाल है, शुरू शुरू में सारे शेयर्ज़ नहीं बिकेंगे जैसा कि इसमें प्रोवाइड किया गया है। क्या यह रकम १७ स्टेट्स की वांट्स को पूरा कर सकेगी? अगर इस मद्धम रफ्तार से कदम उठाया जायेगा तो मुल्क की बढ़ती हुई आबादी के पेशे-नज़र क्या हमारी प्राडक्शन उसकी वांट्स को मीट कर सकेगी?

हम वार परपजिज़ के लिये इतना रुपया खर्च कर रहे हैं। मैं अर्ज़ करना चाहता हूं कि पैदावार और एग्रीकल्चर का मसला भी वार परपजिज़ से कम नहीं है। अगर अमरीका, कैनेडा और आस्ट्रेलिया हमको अनाज न दें, तो हमको कितनी मुश्किलात का सामना करना पड़ेगा? यह नहीं कि मैं इस कदम को वैलकम नहीं करता हूं। मैं इस बिल को वैलकम करता हूं, लेकिन आप ज़रा फ़ंड्ज़ की तरफ भी देखिए। एग्रीकल्चर के डेवेलपमेंट के लिये पांच करोड़ रुपये का इंट्रेस्ट-फ्री लोन क्या चीज़ है?

जहां तक शार्ट-टर्म लोन्ज़ का ताल्लुक है, सरकार दो ढाई परसेंट पर देती है। इसमें कोई प्राविजन नहीं है। यह कहा गया है कि रिज़र्व बैंक से ले लें, डिबेंचर्ज़ है। इस सिलसिले में एपेक्स बैंक्स और लैंड मार्गेज बैंक्स से लोन लेने का भी ज़िक्र किया गया है। मैंने मद्रास और पंजाब में देखा है कि शार्ट-टर्म लोन्ज़ के बारे में क्या हो रहा है। रिज़र्व बैंक ने तो दो ढाई परसेंट पर लोन दिया, लेकिन गरीब किसान को तो आठ नौ परसेंट पर वह लोन मिलता है। मैंने बम्बई में पूछा कि ऐसा क्यों किया जा रहा है, तो उन्होंने कहा, "वाह, हम गारण्टी दे रहे हैं। हम दो ढाई परसेंट पर शार्ट-टर्म लोन कैसे दें?" मैं आपको बताना चाहता हूं कि एपेक्स बैंक्स बहुत क्रुएल हैं और बहुत सख्ती से काम लेते हैं। वे बैंक ऐसे आदमियों के हाथ में हैं, जिनकी खेती और खेती करने वालों के साथ कोई हमदर्दी नहीं है। इसी तरह लैंड मार्गेज बैंक्स भी सख्ती से काम ले रहे हैं। सरकार इस बात की एन्क्वायरी कराए। रिज़र्व बैंक तो ढाई तीन परसेंट पर लोन देता है, लेकिन जिसके फायदे के लिये ये लोन हैं, उस को आठ नौ परसेंट से कम पर रुपया नहीं मिलता है।

मैंने पंजाब में इस बारे में कहा. तो उन्होंने कहा कि मार्केट में यह भाव है। आज उस गरीब आदमी से मार्केट के भाव पर रेट आफ़ इन्ट्रेस्ट लेना कहां तक जायज है, जिसके लड़के आज जंग के मैदान में लड़ रहे हैं? आज उसकी जमीन पर तीस स्टैंडर्ड एकड़ की सीलिंग लगा दी गई है। ऐसे आदमी के डेवेलप होने के चांसिज़ बहुत थोड़े हैं।

इस बिल में कोई गारण्टी नहीं दी गई है कि लांग-टर्म और मीडियम-टर्म लोन के लिए ज्यादा से ज्यादा इन्ट्रेस्ट क्या होगा। सरकार की तरफ से बड़ी शान से कह दिया गया है कि यह स्टेट गवर्नमेंट की जिम्मेदारी है। लेकिन इस सरकार का भी तो कुछ कंट्रोल है। यह ठीक है कि इस बिल में सब बातें और कन्डीशन्ज़ नहीं रखी जा सकती हैं, लेकिन जो रेगुलेशन्ज़ बनने हैं, उनमें इन बातों का मुनासिब इन्तजाम किया जा सकता है। मेरी दरख्वास्त यह है कि जब रेगुलेशन्ज़ बनें, तो रिजर्व बैंक, लैंड मार्गेज बैंक्स, एपेक्स बैंक्स और स्टेट गवर्नमेंट्स को इस किस्म की डाइरेक्शन्ज़ दी जायें कि किसान से ज्यादा रेट आफ इन्ट्रेस्ट न लिया जाये। अगर उससे ज्यादा रेट आफ इन्ट्रेस्ट लिया गया, तो मैं समझता हूं कि किसी शक्ल में हम मुल्क के एग्रीकल्चर को डेवेलप करने के अपने मकसद में कामयाब नहीं हो सकते, क्योंकि किसान इतना रेट आफ इन्ट्रेस्ट नहीं दे सकता है, उसको देने की उसकी ताकत ही नहीं है।

मिनिस्टर साहब ने फरमाया कि हम उन प्राजक्ट्स के लिए देंगे, जो कि कामयाब हों। में कहना चाहता हूं कि मुल्क में कुछ तो डेम्ज बनाए गए हैं, जहां दरयाओं का पानी जा सकता है। जमींदार को सबसे पहले मन्यौर और पानी की जरूरत होती है। लेकिन राजस्थान, गुजरात और मध्य प्रदेश में, बल्कि हर एक सूबे में, एसा बहुत सा रकबा पड़ा हुआ है, जहां दरयाओं और डेम्ज से पानी नहीं जा सकता है। इतनी फसिलीटी नहीं है और दरयाओं का पानी लिमिटेड है। इसलिए वहां के लोग बारिश पर डिपेंडेंट हैं। सेकंड और थर्ड फाइव-यीअर प्लान्ज में यह कहा गया कि डीप ट्यूववेल्ज का एक्सपेरिमेंट कर के देखेंगे। एक्सपेरिमेंट तो हो चुके, लेकिन इस तरफ एक कदम भी नहीं उठाया गया। डीप ट्यूववेल्ज पर बहुत रुपया लगता है। अगर कई किसान या गांव इकट्ठे हो कर रुपया लें, तो भी डीप ट्यूबवल्ज की प्राजेक्ट के बारे में पहले से कैसे कहा जा सकता है कि वह कामयाब होगी या नहीं। टेस्ट में ही पांच सात लाख रुपए लग जायेंगे। उसमें कई कई हजार फीट पर पानी देखना होता है। इसलिए अगर डीप ट्यूबवेल्ज के जरिये पानी न मुहैया किया जा सका, तो किसान कहां से व्हीट और अनाज पैदा कर के देगा? ऐसी सूरत में डीप ट्यूववैल की प्राजेक्ट्स के साथ पहले से इस किस्म की शर्त लगाना ठीक नहीं है कि अगर वे कामयाब होंगी, तो लोन मिलेगा। कौन ऐसा बेवकूफ जमींदार होगा, जो इतने हाई इन्ट्रेस्ट पर लोन लेकर इस तरह एक्सपेरिमेंट करेगा? मेरा ख्याल तो यह है कि खेती करने वाले गवर्नमेंट को ही अपनी जमीनें सौंप देंगे और कहेंगे कि हमसे यह काम नहीं हो सकता, आप ही हमारी जमीन सम्भालो, ट्यूववैल वगैरह लगाओ और सब काम करो, हम को तो थोड़ा मुनाफा देदेना।

ज्यादा वक्त न लेते हुए यह कहना चाहता हूं कि रेगुलेशन्ज के बारे में स्टेट्स और जमींदारों को कनसल्ट किया जाये और तमाम हालात को देखकर और बहुत सोच समझ कर रेगुलेशन्ज बनाए जायें। अगर किसानों को कम रेट आफ इन्ट्रेस्ट पर रुपया मिलेगा, तभी हमारी थर्ड फाइव यीअर प्लान कामयाब होगी और तभी हमारी प्रोडक्शन बढ़ेगी, वर्ना चाहे चार पांच करोड़ रुपए भी दे दिए और शेयर्ज भी बेच दिये, लेकिन इस तरह जमींदारे को ऊपर नहीं उठाया जा सकता। इस तरह से एग्रीकल्चर डेवेलप नहीं हो सकता और खेती की तरक्की नहीं हो सकती। इस काम में पहले रिस्क लेना पड़ता है।

अब सवाल पैदा होता है कि रिस्क कौन ले। रिस्क गवर्नमेंट ही ले सकती है या रिजर्व बैंक ही ले सकता है। जमींदार रिस्क नहीं ले सकता है। पांच लाख का वह ट्यूब वैल लगा ले और कल को वह कामयाब न हो तो ऐसा वह नहीं कर सकता है। इस तरह का रिस्क सेंट्रल गवर्नमैंट या रिजर्व बैंक जैसी किसी संस्था को ही लेना पड़ेगा। अगर इस तरह से आप नहीं करते हैं तो मैं समझता हूं कि पांच करोड़ रुपया दे देने से कोई फायदा नहीं होगा, यह तमाशा बन कर चीज रह जाएगी और प्रोडक्शन जिस पर आप इतना जोर देते हैं, वह बढ़ हीं सकेगा और अपने इस उद्देश्य में आप कामयाब नहीं हो सकेंगे। इस वास्ते मैं चाहता हूं कि रेग्युलेशन जब बनाये जायें तो वे बहुत सोच समझ कर बनाये जायें। इस काम के लिए चार पांच करोड़ नहीं ज्यादा से ज्यादा रुपया आप दें, तब आपको कामयाबी हासिल होगी। कितनी ही जमीन पड़ी हुई है, कितना ही रकबा पड़ा हुआ है, अस्सी फीसदी लोग जमीन पर निर्भर करते हैं, उनको सौ-सौ रुपया भी नहीं मिलेगा। ज्यादा रुपया आप दो। यह बड़ा भारी सवाल है।

[श्री लहरी सिंह]

रिस्क भी सेंट्रल गवर्नमेंट या रिजर्व बैंक को लेना चाहिये, रिस्क लेने की बात को आप जमींदार पर नहीं छोड़ सकते हैं। अगर यह आपने नहीं किया और ज्यादा रुपया भी न दिया तो यह स्कीम सिर्फ कागजों पर ही बन कर रह जायेगी। मैं चाहता हूं कि आप इस तरफ अवश्य ध्यान दें।

17 hrs.

BUSINESS ADVISORY COMMITTEE

ELEVENTH REPORT

Shri Rane (Buldana): Sir, I beg to present the Eleventh Report of the Business Advisory Committee.

17.01½ hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Tuesday, 22nd January, 1963/Magha 2, 1884 (Saka).